

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 212  
277/252/ND/2020**

**IN THE MATTER OF:**

**M/s Third Eye Harkhabar Pvt. Ltd.**

**...APPELLANT**

**Vs**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 28.09.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Dr. Maurya Vijay Chandra,  
Advocate**

**For the ROC**

**:Ms. Sweety Khattar, AROC**

**For the Income Tax Department**

**:**

**ORDER**

**CA No. 450 of 2020**

CA No. 450 of 2020 is an application for early hearing is allowed. The counsel for the appellant is directed to once again serve the main petition copies to the ROC as well as Income tax Department for filing their reply. AROC is present and submitted that urgent hearing application has been received but the main petition has been so far not received. The counsel for the appellant is directed to send copies of the main petition along with its annexures as filed in



(Annu)

the Tribunal to the Income Tax Department as well as ROC. Let the matter be listed on 7<sup>th</sup> October, 2020.

-Sd-

**(V.K. Subburaj)**  
**Member (T)**

-Sd-

**(P.S.N. Prasad)**  
**Member (J)**

(Annu)